

of Rural Youth for self-employment (TRYSEM), Group Insurance Scheme and Old Age Pension Scheme.

Dual Citizenship

1402. SHRI N. DENNIS:
SHRI NRIPIEN GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the provisions of the Indian constitution have been examined in the context of providing dual citizenship to NRIs;

(b) if so, the details thereof; and

(c) the time by which the dual citizenship is likely to be granted to NRIs?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Government is appointing a Committee to examine the entire issue of dual nationality. This

committee will hold wide consultations, elicit public opinion, examine the pros and cons of different options and formulate recommendations on the question of Dual nationality or any suitable variant. The Committee will give its report within three months.

Population of Children

1403. DR. RAM CHANDRA DOME: Will the Minister of HOME AFFAIRS be pleased to state whether the expected population of children (upto the age of 14 years), women, middle-aged and the old people in the country at present taking into the account the growth rate of each section as per the 1991 census, each section separately?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): A Technical Group on Population Projections was constituted by the Planning Commission in April, 1996 to provide population projections based on the 1991 census and other relevant data for the period 1996-2016. Based on the report of the Technical Group the projected population as on 1st July, 1998, is given below for each of the following sections:

(In thousands)

Category	Total	Male	Female
1. Children upto the age of 14 years	355547	183528	172019
2. Women (all ages)			467931
3. Middle aged people (Aged 35-59 years)	218258	115172	103086
4. Old aged people (aged 60 yr. and above)	65390	33663	31727

Video Filming for Postmortem Examination

1404. DR. ULHAS VASUDEO PATIL: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether some State Government have shown reluctance in implementing recommendations of the National Human Rights Commission for compulsory video

filming of all postmortem examination concerning deaths in the police and jail custody;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken by the Government to bring down the cases of custodial deaths in the country?